

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

49. C.P. (IB)/226(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 29.04.2024**

**NAME OF THE PARTIES: Invent Assets Securitisation and
Reconstruction Private Limited Acting
In Its Capacity As A Trustee Of Invent
1516 S55 Trust**
V/s
**Shri Babulal Jajodia Personal
Guarantor Of Aakash Tiles Pvt Ltd**

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Henna Jain i/b Adv. Raina Birla appeared for the Financial Creditor.
Adv. Prachi Wazalwar i/b Adv. Sneha D. appeared for the
Respondent/Personal Guarantor. Counsel for the Respondent/Personal
Guarantor seeks more time to file reply against the RP report. Time granted.
Let the same be filed within a period of two weeks, failing which, the right to
file reply/objections shall be forfeited. List the matter on **17.05.2024** for
hearing.

SD/-
ANIL RAJ CHELLAN
Member (Technical)
29.04.2024
Sushil

SD/-
KULDIP KUMAR KAREER
Member (Judicial)